

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. C.P.C. 97 of 2000
(O.A. 271 of 1997)

Date of Order : 18.12.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

LAKSHMI KANTA MAITI

VS.

ASHOKE KUMAR MITRA

For the Applicant : Mr. B. Dhara, counsel

For the Respondents : Mr. M. S. Banerjee, counsel

O R D E R

MR. NITYANANDA PRUSTY, JM:

Heard Mr. B. Dhara, 1a. counsel for the applicant and Mr. M. S. Banerjee, 1d. counsel for the official respondents.

2. Mr. Dhara, 1a. counsel for the applicant brought to our notice the order dated 27.06.2000 passed in O.A. No. 271 of '97, by which the respondent no. 03 was directed to post the applicant as V.I. (Fitter) on regular basis.

3. However, Mr. M. S. Banerjee, 1d. counsel for the official respondents submits that in the mean time the applicant has already been promoted to the post of T.O. (Mill Wright/Mainten-
-for-
tance Mechanic). 1d. counsel applicant submits that in the mean time the applicant has got further promotion to the post of T.O. (Fitter) at ATI Mumbai in the scale of Rs. 6500-200-10500/- (Group 'B') (Gazetted). Office Order dated 20.03.2003, which was filed by the 1d. counsel for the applicant in court today be kept as a part of the record.

4. Considering the submissions made by the 1a. counsel for both the parties, we are satisfied that the order of this Tribunal has been fully complied with and accordingly the C.P.C. is dropped. However, there shall be no order as to costs.


MEMBER (J)


MEMBER (A)

ASVS.

AS